

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-118**  
IA-1754/2020  
IN  
IB-976(ND)/2019

**IN THE MATTER OF:**

M/s. Pee Jay Finajnce Company Ltd.  
Vs.  
M/s. V S Matrix Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 18.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sanjay Kumar Singh, & Mr. Rajiv Agarwal, Advocates  
For the RP : Mr. Akhilesh Advocate for RP

**ORDER**

**IA-1754/2020:-**

Counsel for the Applicant is present. Counsel for the Respondent No. 1 is present. Counsels for the Respondent Nos. 3, 4 to 6 are present. They have already filed the reply. A copy of which is directed to be sent to the counsel for the Applicant. There is no representation on behalf of Respondent No. 2. The Counsel for the Applicant is directed to send private notice to Respondent No. 2 by all modes and file proof of service on or before next date of hearing.

In the meantime, on receiving the copy of the replies the rejoinder may be filed.

List the matter on 27.04.2021.

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**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**